



IN THE HIGH COURT OF KARNATAKA AT BENGALURU

DATED THIS THE 18TH DAY OF MARCH, 2026

BEFORE

THE HON'BLE MR. JUSTICE S VISHWAJITH SHETTY

CRIMINAL PETITION NO. 3852 OF 2026

(439(1)(b)(Cr.PC) / 483(1)(b)(BNSS))

BETWEEN:

SRI SYED TABREZ @ TABREZ,
S/O SYED SHAHNOOR,
AGE: 45 YEARS,
R/AT NO.218, NARAYANA PILLAI STREET,
HKP ROAD, SHIVAGINAGAR,
BENGALURU-560001

...PETITIONER

(BY SRI. HARISH KUMAR M.T., ADVOCATE)

AND:

STATE OF KARNATAKA BY
SHO, BHARATHINAGAR, P.S,
BENGALURU,
REPTD BY,
STATE PUBLIC PROSECUTOR,
HIGH COURT BUILDING,
BENGALURU-560001.

...RESPONDENT

(BY SRI RAHUL RAI K, HCGP)

THIS CRL.P IS FILED U/S 439(1)(b) CR.PC (FILED U/S 483(1)(b) BNSS) PRAYING TO GRANT THE RELAXATION OF THE CONDITION OF THE BAIL ORDER DATED 07.11.2023 PASSED IN CRL.PET.NO.10225/2023 PASSED BY THE HONBLE





COURT AND PRAYS TO PERMIT THE PETITIONER TO DEPOSIT A NOMINAL/ REASONABLE CASH SURETY INSTEAD OF TWO SURETIES AS ORDERED BY THE HON'BLE COURT.

THIS PETITION, COMING ON FOR ORDERS, THIS DAY, ORDER WAS MADE THEREIN AS UNDER:

CORAM: HON'BLE MR. JUSTICE S VISHWAJITH SHETTY

ORAL ORDER

1. Accused No.1 in Crime No.76/2023 registered by Bharathi Nagar Police Station, Bengaluru, for the offence punishable under Section 306 of IPC, is before this Court in this petition filed under Section 439(1)(b) of Cr.P.C. seeking modification of condition No.'1.' imposed by this Court in CrI.P.No.10225/2023 allowed on 07.11.2023.
2. Heard the learned counsel for the parties.
3. Petitioner had filed CrI.P.No.10225/2023 before this Court under Section 438 of Cr.P.C. seeking anticipatory bail in Crime No.76/2023 registered by Bharathi Nagar Police Station, Bengaluru, for the offence punishable under Section 306 of IPC. The said petition was allowed by this Court on 07.11.2023 subject to certain conditions. Condition No.'1.' imposed by this Court reads as follows:-



"1. The petitioner shall appear before the Investigation Officer within 15 days from the date of receipt of the copy of this order and shall execute a personal bond for a sum of Rs.1,00,000/- (One lakh only) with two sureties for the likesum to the satisfaction of the investigating officer."

4. Seeking relaxation of the same, the petitioner is before this Court.

5. Learned counsel for the petitioner submits that petitioner is not in a position to furnish two sureties for a sum of Rs.1,00,000/- and on the other hand, he is willing to furnish cash security to the satisfaction of the Trial Court. He submits that after completing investigation, already charge sheet has been filed and the Co-ordinate Bench of this Court in Crl.P.No.3058/2026 has modified the bail condition insofar as it relates to the other accused in the present case.

6. Per contra, learned HCGP, who has opposed the petition however, does not dispute that the Co-ordinate Bench of this Court has modified the bail condition insofar as other accused is



concerned and has directed the other accused in this case to furnish cash security before the Trial Court.

7. Under the circumstances, I am of the opinion that the prayer made by the petitioner in this petition is also required to be granted and the impugned condition at No.1 in Crl.P.No.10225/2023 is required to be modified. Accordingly, the following order:-

8. The criminal petition is allowed. Condition No.'1.' imposed by this Court in Crl.P.No.10225/2023 disposed off on 07.11.2023 is modified and the petitioner is directed to furnish cash security of Rs.25,000/-. All other conditions in Crl.P.No.10225/2023 stands unaltered.

**Sd/-
(S VISHWAJITH SHETTY)
JUDGE**